

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. TT/297/2013

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member**

**Date of Hearing: 03.12.2013
Date of Order: 16.12.2013**

In the matter of

Approval under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations 2009 for determination of Transmission Tariff from DOCO to 31.3.2014 for a section of 400kV (Quad) S/C Parbati II- Koldam transmission line (Ckt. II) starting from LILO Point of Parbati-III HEP to LILO Point of Parbati Pooling Station in Northern Region for tariff block 2009-14

And in the matter of

Parbati Koldam Transmission Company Limited,
12th Floor, Building No. 10B,
DLF Cyber City, Phase-II Sector 24 & 25,
Gurgaon-122 002

..... **Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,
Vidyut Bhawan, Vidyut Marg,
Jaipur- 302 005
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur



5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla-171 004
6. Punjab State Power Corporation Ltd.,
The Mall, Patiala
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109
8. Power Development Department,
Govt. of Jammu and Kashmir,
Mini Secretariat, Jammu.
9. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhawan, 14, Ashok Marg,
Lucknow-226 001
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Ltd.,
Shakti Kiran Building, Karkardooma,
Delhi-110 092
12. BSES Rajdhani Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi.
13. Tata Power Delhi Distribution Ltd.,
Power Trading & Load Dispatch Group
Cennet Building,
Adjacent to 66/11 kV Pitampura - 3
Grid Building, Pitampura,
New Delhi-110 034
14. Chandigarh Administration,
Sector-9, Chandigarh
15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun

16. North Central Railway,
Allahabad

17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi-110 002

18. Northern Region Electricity Board,
18-A, Shaheed Jeet Singh Marg,
Katwaria Sarai,
New Delhi-110 016

19. Power Grid Corporation of India Limited,
Saudamini Plot No.2, Sector-29,
Gurgaon-122001

.....Respondents

ORDER

In the instant petition, the petitioner, Parbati Koldam Transmission Company Limited, a joint venture of Reliance Infrastructure Limited and Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff for a section of 400kV (Quad) S/C Parbati II - Koldam transmission line (Ckt. II) starting from LILO Point of Parbati-III HEP to LILO Point of Parbati Pooling Station in Northern Region under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as "2009 Tariff Regulations"). Further, the petitioner has requested for grant of provisional tariff as per the 2009 Tariff Regulations, pending determination of final tariff.

2. Regulation 5 of the 2009 Tariff Regulations provides as under:-

"Application for determination of tariff. (1) The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission



lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.

(2) The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

X X X

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations.”

3. As per Regulation 5(4) of the 2009 Tariff Regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 Tariff Regulations. Regulation 5(1) of the 2009 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 5(2) of 2009 Tariff Regulations provides that the application shall be made as per Appendix to the 2009 Tariff Regulations.

4. The petitioner has made the application as per the Appendix to the 2009 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The petition was heard on 3.12.2013 for consideration of the petitioner's prayer for allowing provisional tariff. During the hearing, the representative of the petitioner has submitted that the petitioner was granted transmission license on 15.9.2008 and subsequently, Bulk Power Transmission Agreements were executed between the petitioner and Northern Region beneficiaries for supply of power from Parbati-II HEP.

The transmission system for the evacuation of Parbati-II HEP is being developed by the petitioner and that of Parbati-III HEP is being developed by PGCIL. However, the evacuation system of Parbati-III uses a small stretch of 3.518 km, line of Parbati-II evacuation system. PGCIL has requested the petitioner to make available this portion of 3.518 km, line to carry power to the point where LILO is connected to 'Panarsa Pooling Point'. The asset was commissioned on 1.8.2013, and the petitioner has complied with the requirements specified in Regulation 5 of the 2009 Tariff Regulations for granting provisional tariff. The petitioner has claimed the provisional tariff on the basis of actual expenditure. The representative of petitioner requests to allow 95% of the Annual Transmission Charges claimed as provisional tariff as provided in the said Regulations.

6. The representative of PSPCL, Respondent No. 6, submitted that the total length of the transmission line is 152 km and out of which there is a 20 km stretch of double circuit line. In the instant petition, the petitioner has claimed transmission tariff for LILO point of Parbati-III HEP to LILO Point of Parbati Pooling station of 400 kV(Quad) S/C Parbati-II-Koldam Transmission line(Ckt-II), which is of 3.518 km. He submitted that the actual length of 20 km. D/C portion should be considered as 40 km of S/C. Accordingly, the total line length should be considered as 172 km of S/C instead of 152 km for the purpose of tariff calculation.

7. We have considered the submissions made by the petitioner and PSPCL. After carrying out a preliminary prudence check of the Annual Fixed Charges claimed and corresponding line length and capital cost, following provisional tariff is being allowed. The submissions made by the petitioner and the respondents shall be considered in detail on merits at the time of determination of final tariff:-

(₹ in lakh)			
Asset	DOCO	Annual transmission charges claimed for the year 2013-14	Annual transmission charges allowed for the year 2013-14
LILO Point of Parbati-III HEP to LILO Point of Parbati Pooling Station of the 400 kV (Quad) S/C Parbati-II-Koldam Transmission Lines (Ckt.-II)	1.8.2013	185.96	78.38

8. The provisional tariff allowed in this order shall be applicable from the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of

Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

9. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 5(3) of the 2009 Tariff Regulations.

Sd/-

(A. K. Singhal)
Member

Sd/-

(M. Deena Dayalan)
Member

Sd/-

(Gireesh B. Pradhan)
Chairperson

